

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 192 OF 2022

IN THE MATTER OF:

In re: News Item Published in The Shillong Times Dated: 23.02.2022
titled "Poison flowing in Shillong's rivers: Water quality index"

**ACTION TAKEN REPORT ON BEHALF OF STATE OF
MEGHALAYA THROUGH THE FOREST AND ENVIRONMENT
DEPARTMENT**

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**ACTION TAKEN REPORT ON BEHALF OF STATE OF
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DEPARTMENT**

1. That the present action taken report is being filed by the State of Meghalaya, through the Department of Environment and Forest in compliance with the directions issued by this Hon'ble Tribunal in orders dated 28.04.2022 and 22.11.2022 passed in the captioned case.
2. That on the basis of a news item was published in The Shillong Times, dated: 23.02.2022 titled "Poison flowing in Shillong's rivers: Water quality index", this Hon'ble Tribunal took up suo moto cognizance of the issue of untreated waste and sewage being directly dumped into river Umshyrpi near Shillong Law College and river Wah Umkhrah at Demthring. Anotehr issue was discharge of untreated effluents in river Lukha.
3. That accordingly, this Hon'ble Tribunal, vide order dated 28.04.2022 constituted a joint committee of the Central Pollution Control Board (CPCB) and the Meghalaya State Pollution Control Board (MSPCB) to conduct inspection and submit a factual report on the issue. The

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report of the joint committee, inter-alia, stated that the river water to have become acidic. It was also observed that there are cement factories which are also sources of pollution, apart from power plants, breweries and ferro-alloy companies.

4. That upon perusal of the inspection report, this Hon'ble Tribunal, vide order dated 22.11.2022 has directed the State and the Pollution Control Board to submit an action taken report and remedial measures to be undertaken to address the issues raised in the said report.
5. That while detailing the action taken in specific compliance with order dated 22.11.2022 passed in the present proceedings, it is pertinent to simultaneously mention action taken in compliance with orders passed by this Hon'ble Tribunal in some other proceedings to address the common issues involved therein to give a holistic picture of the approach and efforts made by the State Government to address the issues of pollution in the State with long term measures.
6. It is most respectfully submitted that previously this Hon'ble Tribunal, in O.A. No. 673 of 2018 in the matter of 'News item published in 'The Hindu' authored by Sh. Jacob Koshy- Titled "more river stretches are now critically polluted: CPCB" had passed orders on 20.09.2018, 19.12.2018 and 08.04.2019 and directed States to ensure 100% treatment of sewage entering water bodies and eradicate the problem from its source and directed that till such time that 100% treatment is achieved, in-situ remediation should be in place for the polluted river stretches.
7. That pursuant to the order, the Government of Meghalaya vide Notification No. ENV.512018144 dated 24.01.2019 has constituted "The River Rejuvenation Committee" (RRC) under Chairmanship of

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the Principal Chief Conservator of Forests & HoFF and having Director, Urban Development as Member- Convener. The Director, Industries and the Member- Secretary, Meghalaya State Pollution Control Board (MSPCB) are other members of the Committee to prepare Action Plan for restoration of the above Polluted River Stretches.

Further the Government of Meghalaya vide Notification No. ENV.512018IL72 dated 9th October 2020 has reconstituted "The River Rejuvenation Committee" under Chairmanship of the Addl. Principal Chief Conservator of Forests (Climate Change, Research & Training) and having Director, Urban Development as Member- Convener. The Director, Industries and the Member-Secretary, Meghalaya State Pollution Control Board (MSPCB) are other members of the Committee.

8. The River Rejuvenation Committee (RRC) constituted under the orders passed by this Hon'ble Tribunal has prepared the Action Plan for restoration of the polluted river stretches and sent the same to CPCB for approval. The Central Monitoring Committee of CPCB has approved the Action Plan s accordingly. The approved action plan for Priority-I stretches include the river stretches of Umkhrah & Umshyrpi Rivers which are subject matter of the present case.
9. That as part of the Action Plan formulated by the RRCs and on the basis of the Monthly Progress Report for the months of September-December 2022, active work has commenced and in progress on the following activities:
 - a. Sewage Management.
 - b. Industrial Pollution Control.

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- c. Solid Waste Management.
- d. E-Waste and Plastic Waste Management.
- e. Bio-Medical Waste Management.
- f. Ground Water Qualify.
- g. Flood Plain Zone.
- h. Green Development.
- i. Cleaning & Awareness Activities.

10. It is most respectfully submitted that rivers Umshyrpi and river Umkhrah have already been approved as Priority I and river Lukha as Priority V by the CPCB and the RRC being a state committee has initiated river treatment and rehabilitation. The progress reports of achievements of targets set in the action plan prepared by the RRC and approved by the CPCB is being submitted to the CPCB from time to time.
11. That activities like Solid Waste Management, Plastic Waste Management, Bio-medical Waste Management, Ground Water Regulation, Protection of Flood Plain Zones and Rainwater Harvesting have been undertaken in collaboration with other departments of the Government.
12. **STATUS OF PROGRESS:** The progress on different counts are summarised hereinbelow:
- A. Sewage Management**
- (a) **In situ-Remediation for drains:** Currently, works of in-situ remediation of 5 nos. of drains of river Wahumkhrah is being taken up. The process of treatment is referred as ReNEU –

'Reconstruction of Nallahs through Ecological Units which has been developed by CSIR-NEERI, Nagpur.' The 5 nos. of nallahs are as follows:

- Pomdngiem Drain (also referred as Wah Thangsiniang drain)
- Oakland Drain
- Lawmali Drain
- Wahingdoh - Raimohan Drain
- Polo Drain 2

Work has already started in all 5 numbers of Nallahs and the Work is expected to be completed by July, 2023.

(b) **Construction of Faecal sludge & Septage Management (FSSM) facility and Septage Plant:** FSSM facility of 350 KLD capacity is being established behind Shillong Municipal Board office and the work is in progress. The estimated date of completion of FSSM facility is March, 2023. Purchase order for 3000 litres cess pool car has been placed with TATA Motors. The 115 KLD Septage Plant at Marten is completed and operational.

(c) **Construction of onsite STPs**

5(five) onsite STPs are being constructed at i. Municipal filling point, Kenches Trace, ii. Junction of Wahthangsniang and Umkhrah, iii. Junction of Wahingdoh and Umkhrah, iv. Junction of Wahdasoi and Umkhrah v. by the site of Wahpomdngiem behind SMB Complex at Bishop Cotton Road. The work will be completed by July, 2023.

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B. Industrial Pollution control:

There are 130 nos. of industrial units in Shillong and all ETP's are status compliant. The Meghalaya State Pollution Control Board informed that regular inspections have been conducted and there is some improvement in the water quality.

C. Solid waste Management:

A Waste to compost Plant of 170 TPD at Marten has been set up. The plant is operational and as reported by the Shillong Municipal Board the capacity utilization has increased to 55 TPD. Apart from the above to decentralize the processing of waste, 4 numbers of Waste Recovery Centres have been set up and Three others at Marten, Umpling and Lawjynriew are operational & 1 at SMB office has been completed but yet to be made operational.

For inert waste a 15000 sqm sanitary landfill site has been developed. These facilities shall cater to the entire Greater Shillong area.

- For segregation of waste at source, 78530 households residing in 75 localities in Shillong have been provided with two household waste bins each (for biodegradable and nonbiodegradable waste) till date.
- For the collection and transportation of waste from the localities, 75 primary and secondary waste collection vehicles have been provided.
- Intensive and continuous community awareness and participation campaign has also been taken up with the objective to create an efficient and sustainable system of waste management and to encourage people to segregate the waste at source' Till date, 2051 events covering 2.11 lakhs

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person have been conducted in the city which includes locality level awareness trainings, public consultations, school orientation programmes, livelihood enhancement Programmes, etc.

- Further, about 1300 meters stretch of the Wahumkhrah has been fenced to prevent dumping of waste. Likewise, at vulnerable points of the Umshyrpi, fencing was installed with a total length of 760 meters.

D. Plastic Waste Management:

The Shillong Municipal Board is taking up with Dalmia Cements to process plant organic rejects, plastic waste and other combustible waste as an RDF (Refuse Derived Fuel) in their cement plant in Lumshnong. An MOU in this regard has already been signed. For sorting and recycling of recyclables, the informal waste workers are being organised and steps to assimilate them into the system are being taken up.

E. Bio-medical Waste Management: Bio-Medical Waste Treatment and Disposal Facility has already been set up at Marten, with a capacity of 100kgs/hr. The Facility consists of a 100kg/hr incinerator, 50kg/hr Autoclave, a 50 kg/hr Shredder and a 1Kld Effluent Treatment Plant. The facility is completed and under operational. 1 nos, of Bio-Medical Waste Vehicles have also been procured solely for transportation of Bio-Medical Waste.

F. Ground water Regulation:

For Domestic purpose -District Level Committee Ground for Water Resource (Deputy commissioner of respective District as chairman

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and official of Water Resources as Member Secretary) looks after it and grant NOC.

For Commercial purpose - State Level Committee for Ground Water Resource (Commissioner & Secretary, Water Resources as Chairman and Regional Director, CGWB, NER, as Member Convener) looks after it and grant NOC.

G. Protection and Management of Flood Plain Zones (FPZ):

Work for floor plains Zonation of the identified river stretches including Umkhrah River has been awarded to RMSI Private Ltd. Work has started in June 2021. The firm will also set up Hydrological Observation stations as per the scope of work mentioned in the request for proposals (RFP). As informed by the Water Resources Department in the last meeting, the Draft Feasibility Report has been submitted to National Project Monitoring Unit (NPMU) for observations.

Lately network design including the proposed additional installation has been submitted by the firm. Field Survey Report has been submitted and various inputs for catchment models have also been prepared. 80% of the work has been completed.

H. Plantation along River:

Proposal have been submitted to CEO CAMPA for according to sanction to an amount of Rs.27,17,440/- in 2021-2022 for treatment of 48.58 ha. Sanction of the same is still awaited.

I. Rainwater Harvesting:

Incorporated as one of the conditions while giving building permission. Currently, project on installing Rainwater Harvesting in 52 nos. of location is being taken under Smart city Mission. The

project started on October, 2021 and the likely date of completion is December, 2023.

J. Cleaning of accumulated garbage from rivers

Cleaning operation of a portion of Wahumkhrah river about 860 m length was taken up by the Shillong Municipal Board during 2019 at a cost of Rs.16 lacs. An amount of Rs. 3.60 crores was also sanctioned for creation of stone-bunds and installation of solid waste Traps at wahumkhrah River. Both works are in progress.

Removal of accumulated waste from the Wahumkhrah was taken up at a project cost of Rs. 7.9 crores under the 15th Finance Commission Award. The work is in progress and so far 49,612 cubic meter of accumulated waste has been removed and safely transported to sanitary landfill site. This exercise is a continuing process and will be carried out in remaining 7 km stretches of river which is falling under Shillong Municipal areas.

13. That it is most respectfully submitted that to specifically address the issues raised in the present petition, a meeting was held by the Department of Environment and Forest, Government of Meghalaya on 06.12.2022, wherein upon detailed deliberations, following decision were taken:

- a. Steps shall be taken by both Urban Affairs Department and MSPCB for implementation of action plan prepared by Joint committee.
- b. It was informed that only portion of stretch of Umshyrpi and Wah Umkhra river falls under jurisdiction of Shillong Municipal Board and remaining stretch falls under

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jurisdiction of Khasi Hills Autonomous District Council (KHADC).

- c. It was decided that Shillong Municipal Board shall prepare geo reference map super imposed on google earth demarcating the portion of both rivers falling within jurisdiction of Shillong Municipal Board and KHADC.
- d. Officials of Shillong Municipal Board and MSPCB shall inspect Umshyrpi river near Shillong Law college and river Wah Umkhra at Demthring and submit report on release of untreated sewage and dumping of garbage into river at these locations.
- e. Shillong Municipal Board shall install CCTV at Shillong Law college and Demthring to detect dumping of garbage into rivers.
- f. Chain link fencing shall be erected at Shillong Law college and Demthring to prevent garbage dumping.
- g. Urban Affairs Department shall treat the water from drains/outfalls at Shillong Law college and Demthring by either by in-situ remediation by ReNEU (Reconstruction of Nallahs through Ecological Units) or by setting up of STP.
- h. Shillong Municipal Board, Deputy Commissioner, East Khasi Hills and MSPCB shall take steps against those households without septic tanks & soak pits and those household having faulty/leakage of septic tanks.
- i. 10 teams shall be formed to conduct survey of houses along the both rivers including portion falling within KHADC to identify household without septic tanks/faulty septic tanks. These teams shall carry out works under supervision of Shillong Municipal Board and MSPCB.

- j. Shillong Municipal Board and PHE will provide 10 staffs each for constituting teams for preparing inventory of houses.
 - k. After identification of houses without septic tank or faulty septic tanks, the MSPCB will issue closure notices and impose penalty on households.
 - l. The Deputy Commissioner, East Khasi Hills and Shillong Municipal Board shall ensure that all the houses along the rivers in entire portion including portion falling under KHADC have proper septic tanks & soak pits and faecal matter is not released into rivers from households.
14. That similarly, meeting took place in the Department of Urban Affairs as well on 15.02.2023, 23.02.2023 and 10.03.2023 for implementation of decisions taken in meeting dated 06.12.2022 of the forest and Environment Department, where several directions were issued, including that of keeping the funds available for compliance with different directions issued by the Hon'ble Tribunal from time to time to deal with river pollution and solid and liquid waste management in ring fenced accounts. Further, decisions were taken on allocation and utilization funds being received under various Central sponsored schemes such as Amrut scheme, Swachh Bharat 2.0, etc.
15. That in furtherance of the decisions taken by the various meetings held to ensure compliance with the directions passed by this Hon'ble Tribunal, one detailed action taken report has been submitted by the Shillong Municipal Board (SMB) dated 28.02.2023 to the Urban Affairs Department, which has been forwarded to the Forest and

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Environment Department vide letter dated 17.03.2023. The letter of SMB dated 28.02.2023 and the letter of Urban Affairs Department dated 17.03.2022 are annexed herewith and marked as **ANNEXURE R/1** and **ANNEXURE R/2** respectively.

16. The salient features of the report are summarised as under:
- a. The SMB has issued public notices, published in various news dailies, issuing directions under relevant laws for ensuring segregation and storage of wastes, not to throw, burn or bury solid wastes on streets, in open, at public places, in the drains or water bodies and not to discharge untreated sewage and effluents directly into drains and water bodies. A copy of one such public notice dated 17.02.2023 is annexed herewith as **ANNEXURE R/3**.
 - b. The SMB is also conducting door to door survey for direct discharge of untreated sewage into drains/streams in the area falling under its jurisdiction along with rivers Umshyrpi and Wahumkhrah and till 03.03.2023, a total of 1169 households were inspected, out of which 47 households have been found to be not complying with relevant rules and regulations and notices have been issued to them under Section 201 of the Meghalaya Municipal Act, 1973 and the Environment Protection Act, 1986. A copy of the action taken report submitted by the Shillong Municipal Board is annexed herewith and marked as **ANNEXURE R/4**.
 - c. That further, SMB has brought on record in aforesaid report that through funding from the Smart City Mission, Four incinerators of capacity of 1TPD each have been installed at Marten at a project cost of Rs.16 Cr.

- d. It has also been informed by the SMB that removal of accumulated waste from Wahumukhrah river is also underway undertaken at a project cost of Rs. 7.9 Cr. Copies of some Photographs of river cleaning exercise undertaken by SMB are annexed herewith and marked as **ANNEXURE R/5**.
- e. It has also been informed that a Faecal Sludge and Septage Treatment Plant (FSSTP) of 0.35 MLD is being set-up behind residential complex of SMB which work is being undertaken under the Amrut scheme and about 90% physical work is already complete with a project cost of 51 Cr.
- f. Further, another septage treatment plant of 115KLD has already been set-up and functional under the Amrut scheme at Marten.
- g. That subsequent to the inspection, notices under various provisions of law have been issued to 47 households who have been found to be violating environmental norms. A copy of the list of violators with details is annexed herewith and marked as **ANNEXURE R/6**.
- h. That the SMB is also running a public awareness campaign in various areas falling under its jurisdiction along with the drains and water bodies in Shillong. A copy of scheduled of community outreach and awareness programme being organized by the SMB is annexed herewith and marked as **ANNEXURE R/7**.

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17. That in the areas under jurisdiction of the Khasi Hills Autonomous District Council, on the directions of the State Government, the KHADC has issued notice dated 13.03.2023 to all headmen of the area to ensure that the residents within their jurisdiction are not to discharge untreated waste, faecal matter and garbage into Wah Umkhra and Wah Umshyrpi rivers and strictly adhere to directions issued by authorities in compliance with orders passed by this Hon'ble Tribunal from time to time. A copy of notice issued by the KHADC dated 13.03.2023 is annexed herewith and marked as **ANNEXURE R/8**.
18. That a status report was also sought from the Shillong Cantonment Board on the directions issued by this Hon'ble Tribunal. In its letter dated 15.03.2023, the Chief Executive Officer of the Shillong Cantonment Board has stated that each house in the civil areas of cantonment has their own septic tank and also the civil population of the cantonment areas have access to the public group latrine. Hence, no faecal matter is being discharged into the river in the cantonment area. It also been stated in the second letter that the cantonment board has organised cleaning drive inside the rivers on 11.03.2023 and 15.03.2023 wherein not only the accumulated silt has been cleared but also the fallen tree logs which were blocking the flow of the river and accumulating garbage have also been cleared using earthmoving machines. However, in so far as the water treatment project is concerned it is stated that the same as being held up because of declaration of elections of the cantonment board and consequent implementation of model code of conduct in the said area. it is also stated that the cantonment board is regularly conducting awareness programmes for sensitising general public about cleanliness, waste

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segregation ban on single use plastic and for not dumping garbage in the cantonment area. A copy of the letter of the chief executive officer of Shillong cantonment board dated 15.03.2023 with photographs is annexed herewith and marked as **ANNEXURE R/9**.

19. That it is most respectfully submitted that under the Swachh Bharat Missions 2.0 (Urban), funds have been sanctioned to the State of Meghalaya along with the action plan, which also contains long term goals to completely address the issues of river pollution in urban areas, legacy waste issues, solid and liquid waste disposal in scientific manner etc. The total budget sanctioned as Central share is Rs.57.60 Cr. and the State share is Rs.6.37 Cr. which is scheduled to spent as per the formulated action plan with time-bound target in relation to Used water management and solid waste management. A copy of the 'Meghalaya Action Plan' under the Swachh Bharat Missions 2.0 (Urban) is annexed herewith and marked as **ANNEXURE R/10**.

20. That it is most respectfully submitted that the State Government has filed an undertaking before Hon'ble National Green Tribunal to commit Rs. 109 crore which is already allocated during the financial year 2022-23 and are ring fenced for Liquid and Solid waste Management in the State. A copy of letter dated 22.12.2023 is annexed herewith and marked as **ANNEXURE R/11**.

21. That it is most respectfully submitted that, the State Government is taking all possible steps to ensure compliance with the directions issued by this Hon'ble Tribunal from time to time, however considering the demography and terrain of the state, paucity of flow of sufficient funds and time being taken in changing the old habits of

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Forest & Environment Department

the population of the state, the consequent results are being received at a slower than expected pace.

22. That it is most respectfully submitted that the State Government and various statutory authorities are constantly engaging the local headmen, *dorbars* and the autonomous district councils to spread awareness among the general population to keep their surroundings and the water bodies clean and not to dump garbage, household sewage and other effluents into the water bodies. Public awareness and outreach programs are being conducted regularly, and state is hopeful that this exercise will expedite the results of the efforts being made on all fronts.
23. That it is most respectfully submitted that the instant action taken report may please be taken on record and appropriate orders may be passed accordingly, which shall be complied with by the State Government expeditiously.

Dated 21.03.2023

Submitted by:

[Dr. Manjunatha C, IFS]

Secretary to the Government of Meghalaya

Forest and Environment Department

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Forest & Environment Department



Office Of the SHILLONG MUNICIPAL BOARD Bishop Cotton Road, Shillong - 793001, Meghalaya http://smb.gov.in

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***** No.SMB/PW/40/2023/28 Dated, shillong the 28th Feb 2023

Pl. send to MS PCB

Secretary

UAD 13.3.23 by Secy

To, The Director, Urban Affairs Department, Shillong.

Sub: Compliance of directions passed by Hon'ble NGT vide order dated 22.11.2022 in OA No.192/2022.

Handwritten initials and 'B3'

Sir, In inviting a reference to the subject cited above, I am forwarding herewith the report on the action taken as per directions of the Hon'ble NGT dated 22.11.2022 in O.A. No.192/2022 regarding disposing solid waste & discharging untreated sewage into the drains/streams enclosed with a copy of the public notice.

Thanking you

Yours faithfully

Chief Executive Officer Shillong Municipal Board Dated, shillong the 28th Feb 2023

Memo No.SMB/PW/40/2023/28

Copy to:

- 1. The PA of Commissioner & Secretary, to the Govt. of Meghalaya, Urban Affairs Department.

Handwritten: A/S updt 13/3/23

Handwritten: 307-12 14.03.23

Handwritten signature and Chief Executive Officer Shillong Municipal Board

GOVERNMENT OF MEGHALAYA
DIRECTORATE OF URBAN AFFAIRS: MEGHALAYA, SHILLONG
RAITONGBUILDING, SECRETARIAT HILL:: SHILLONG-793 001

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No.DUA/P/P/30/2022/237,

Dated Shillong, the 17th March, 2023

ANNEXURE R/2

From: - Shri.E. Kharmalki, IAS,
Director, Urban Affairs,
Meghalaya, Shillong.

To,

✓ The Secretary to the Govt. of Meghalaya,
Forests & Environment Department

Subject :- Action Taken Report in pursuance of the Hon'ble NGT vide Order dated 22.11.2022 in O.A. No.192/2022 in the matter of In re: News Item published in the Shillong Times dated 23.02.2022 titled "Poison flowing in Shillong's Rivers: water Quality Index".

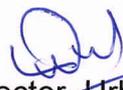
Sir,

In inviting a reference to the subject cited above, please find enclosed herewith the materials in pursuance of the Hon'ble NGT Order dated 22.11.2022 in O.A. No.192/2022 in the matter of In re: News Item published in the Shillong Times dated 23.02.2022 titled "Poison flowing in Shillong's Rivers: water Quality Index".

This is for favour of your kind information and necessary action.

Yours faithfully,

Enclosed: As stated above


Director, Urban Affairs,
Meghalaya, Shillong



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email : smb-meg@nic.in

No.SMB/PW/40/2023/10

Dated, Shillong the 17th Feb 2023

PUBLIC NOTICE

ANNEXURE R/3

It has been brought to the notice of the general public that most household in the city are in the habit of disposing solid waste & discharging untreated sewage into the streams which flow into the Wahumkhrach and Umshyrpi River resulting in contamination of the water bodies causing harmful diseases.

These acts are in violation to the Meghalaya Municipal Act, 1973, the Meghalaya Solid Waste Management Bye Laws, 2020 & the Implementation of Prohibition of Employment as Manual Scavengers and their Rehabilitation, Act 2013.

Therefore the, Shillong Municipal Board calls upon all the citizens of Shillong, to kindly cooperate with the SMB through the following actions:

4. Segregate and store the waste into bio-degradable & non-biodegradable wastes in suitable bins and handover segregated wastes to waste collectors authorized by the SMB.
5. **DO NOT** throw, burn or bury the solid waste on streets, open public spaces, in the drain or water bodies.
6. **DO NOT** discharge untreated sewage directly into drains and water bodies.

Anyone found in violation of any such offence shall be penalized as per law under the "Polluters Pay Principle" and may be included as co-respondent before the Hon'ble National Green Tribunal in OA.192/2022.

-Sd-

(J.P.Lakiang)

Chief Executive Officer
Shillong Municipal Board

Dated, Shillong the 17th Feb 2023

Memo. No.SMB/PW/40/2023/10

Copy to:-

1. The ~~Secretary~~ Secretary to the Govt. of Meghalaya, Urban Affairs Department.
2. The Director, Urban Affairs, Meghalaya.
3. The Director Information and Public Relations for favour of publishing the above messages through the MIIS and PA Systems installed in various parts of the city & to publish the above in two local dailies as an advertisement inserts.
4. The Rangbah Shnong _____, with a request to kindly disseminate the above messages through the PA System in their respective localities.

Chief Executive Officer,
Shillong Municipal Board



REPORT ON ACTION TAKEN BY THE SMB ON DIRECTIONS OF THE HON'BLE NGT.

House to house survey on discharging of waste to drains and streams.

The Shillong Municipal Board has conducted a house to house inspection for direct discharging of untreated sewage in pursuance to the directions of the Hon'ble NGT O.A. No.192/2022 dated 22.11.2022 regarding disposing solid waste & discharging untreated sewage into the drains/streams which flow into the Wahumkhrah and Umshyrpi River at Malki, Risa Colony, Cleve Colony & Dhanketi. The survey is ongoing and as on date the number of households surveyed and number of violators found are as below:-

SL No	ADDRESS	HOUSEHOLD INSPECTED	DEFECTIVE FOUND	REMARKS
1.	Malki	570	20	
2.	Dhanketi	144	3	
3.	Cleve Colony	76	0	
4.	Risa Colony	104	4	

Notice to all violators above is being issued as per section 201 of the Meghalaya Municipal Act 1973 and the Environmental Protection Act 1986 & section 7 of the Prohibition of Employment of manual Scavenger and their Rehabilitation Act 2013. Copy of notice is enclosed.

Transfer of funds to NGT account:

An amount of Rs.6, 32, 69,978/- was transferred on 24/02/2023 as committed fund for waste management. The funds were transferred from 15th FCA against the following work:

1. Cleaning of accumulated waste of Wahumkhrah Phase-II.



Awareness Generation:

A public notice prohibiting violators from disposing waste in open drains and streams and in open spaces and from discharging untreated waste water into drains and streams was issued and published in the local dailies. Copy of the notice is enclosed. A schedule of awareness programmes focussing primarily in the subject area of Cleave Colony, Risa Colony and Malki and to be extended to other areas is also prepared and enclosed.

Ongoing works taken up for waste management:

Through funding from the Smart City Mission 4 nos of 1TPD incinerators have been installed at Marten at a project cost of Rs. 16.00 crores. Trial run of the plants shall be taken up within 15 days.

Removal of accumulated waste from the Wahumkhrah was taken up at a project cost of Rs. 7.9 crores under the 15th FCA. The work is in progress and about 6700 MT of garbage was taken out from the river and disposed at Marten.

A Faecal Sludge and Septage Treatment Plant (FSSTP) of 0.35 MLD is being set up near the Wahpomdngiem, behind the residential complex of the SMB at Bishop Cotton Road. The works taken under Amrut is under progress and about 90% have been completed. Expected date of completion is March 2023. The project cost is 51.00 crores.

A septage treatment plant of 115 KLD capacity was set up at Marten, under Amrut and is completed and functional.

REPORT ON ACTION TAKEN BY THE SMB ON DIRECTIONS OF THE HON'BLE NGT.

House to house survey on discharging of waste to drains and streams.

The Shillong Municipal Board has conducted a house to house inspection for direct discharging of untreated sewage in pursuance to the directions of the Hon'ble NGT O.A. No.192/2022 dated 22.11.2022 regarding disposing solid waste & discharging untreated sewage into the drains/streams which flow into the Wahumkhrah and Umshyrpi River at Malki, Risa Colony, Cleve Colony & Dhanketi. The survey is ongoing and as on date the number of households surveyed and number of violators found are as below:-

SL No	ADDRESS	HOUSEHOLD INSPECTED	DEFECTIVE FOUND	REMARKS
1.	Malki	873	40	
2.	Dhanketi	113	2	
3.	Cleve Colony	79	1	
4.	Risa Colony	104	4	

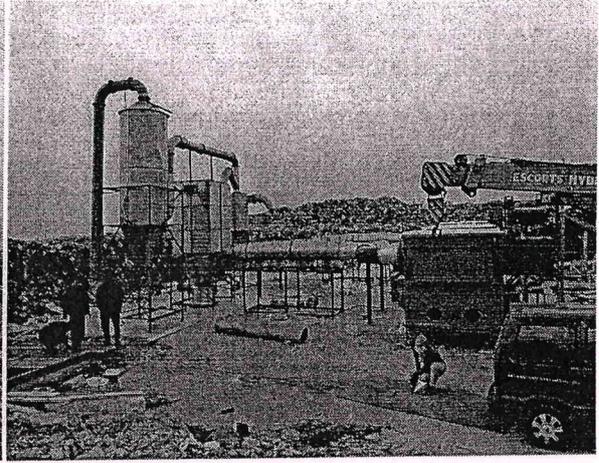
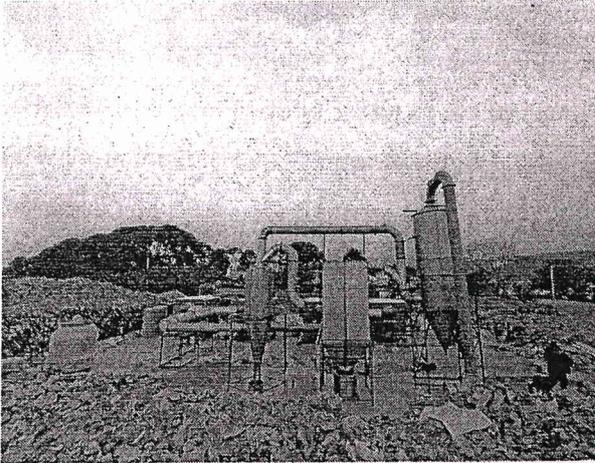
Notice to all violators above is being issued as per section 201 of the Meghalaya Municipal Act 1973 and the Environmental Protection Act 1986 & section 7 of the Prohibition of Employment of manual Scavenger and their Rehabilitation Act 2013. Copy of the list of defaulters is enclosed.



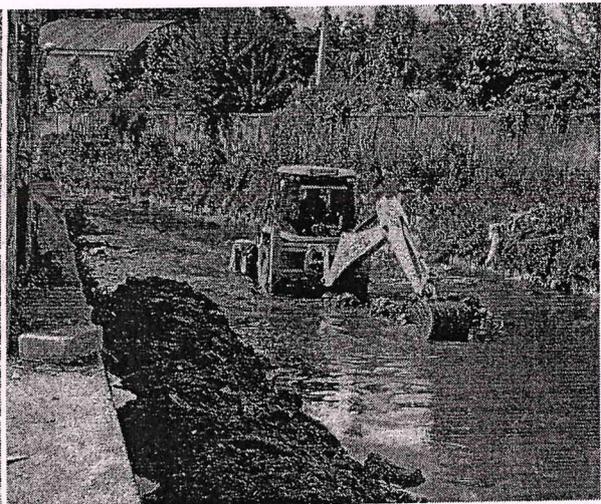
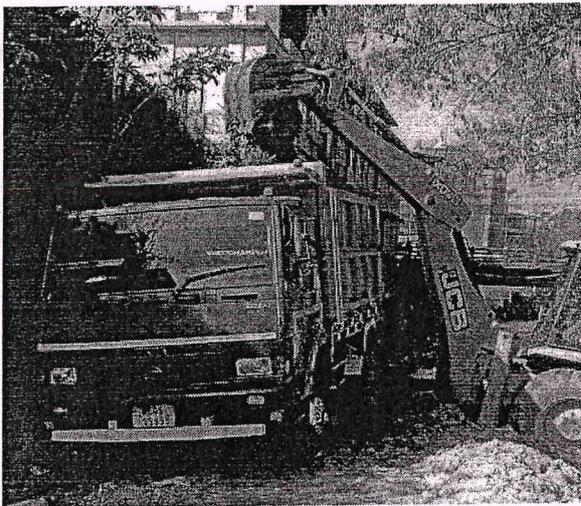
PHOTOGRAPH

ANNEXURE R/5

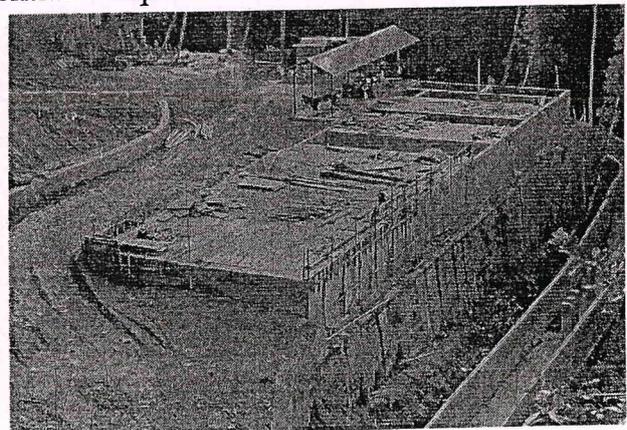
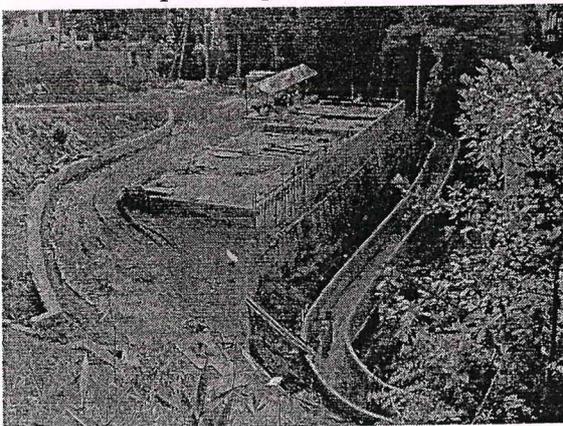
1. ITPD incinerators 4 nos at Marten.



2. Cleaning of accumulated waste of Wahumkhrach Phase-II.



3. A Faecal Sludge and Septage Treatment Plant (FSSTP) of 0.35 MLD near the Wahpomdngiem, behind the residential complex of the SMB



ANNEXURE R/6

List of Defaulters

Sl No	Name	Address	Remarks
1	Directorate of Agriculture	Cleve Colony	Leakage
2	Larry Challam	Risa Colony	Defective
3	Esdora Wahlang	Risa Colony	Defective
4	Rehama Laskar	Risa Colony	Defective
5	Babul Sunar	Risa Colony	Defective
6	Rapalang Kharbuli	Pdengshnong, Malki	Overflow to the drains
7	Iengskhem Jyrwa	Pdengshnong, Malki	Overflow to the drains
8	Tilda Marwein	Kharmalki, Malki	Leakage
9	Pittimai Reenborn	Kharmalki, Malki	Leakage
10	(L) Rupamai Kharmalki	Kharmalki, Malki	No Septic Tank
11	Shri. S. Hak	Nongmalki Road, Malki	Overflow to the drains
12	Bionestys Nongbri	Nongpyngrope, Malki	Direct Discharge to the drains
13	M. Lating	Kharmalki, Malki	Overflow.
14	Queenie Kharmalki	Kharmalki, Malki	Overflow.
15	Rymbai	Kharmalki, Malki	Overflow.
16	B. N. Tariang	Kharmalki, Malki	Direct Discharge to the drains
17	E. Jala	Kharmalki, Malki	Direct Discharge to the drains
18	Roimon Suting	Kharmalki, Malki	Overflow.
19	Ushalis Sutnga	Kharmalki, Malki	Direct Discharge to the drains
20	D. Lyndem	Kharmalki, Malki	Overflow.
21	Eagle T. Sohtun	Kharmalki, Malki	Direct Discharge to the drains
22	Jilian Lyngdoh	Kharmalki, Malki	Leakage
23	Dreamlet Synrem	Kharmalki, Malki	Leakage
24	Kynsai Chyne	Kharmalki, Malki	Leakage
25	Embi Nongbri	Nongshilliang, Malki	Direct Discharge to the drains
26	Kristina Kharbuli	Nongshilliang, Malki	Overflow
27	Navin Kanojia	Dhanketi	Leakage
28	Dr. Kharlukhi	Dhanketi	Overflow
29	Bina Devi Balmiki	Chinapatty, Malki	Direct Discharge
30	Madona Langstieh	Chinapatty, Malki	Overflow
31	Ibadondor Warjri	Pdengshnong, Malki	Overflow to the drain
32	(L) Siro Warjri	Pdengshnong, Malki	Overflow to the drain
33	Santi Myllem Pdah	Pdengshnong, Malki	Overflow to the drain
34	Prtestina Kharbuli	Pdengshnong, Malki	Overflow to the drain
35	Dreamled Synrem	Kharmalki, malki	Overflow to the drain
36	Purnima Marbaniang	Kharmalki, malki	Overflow and leakage
37	Bame Ilam	Kharmalki, malki	Flow the river
38	Presila Kharnaioir	Kharmalki, malki	Drained on 2021
39	Cynephi Laloo	Kharmalki, malki	Drained on 2021
40	Jessie Dkhar	Pdengshnong, Malki	Filter overflow
41	Daphi Myllemngap	Pdengshnong, Malki	Overflow to the drain
42	Prosina Myllemngap	Pdengshnong, Malki	overflow to the drain
43	Rel Warjri	Pdengshnong, Malki	Overflow to the drain
44	Parasha Warjri	Pdengshnong, Malki	Overflow and disposed to the drain
45	Phirabon Myllemngap	Pdengshnong, Malki	overflow and disposed to the drain
46	Catherine Warjri	Pdengshnong, Malki	Overflow to the drain
47	T. Warjri	Pdengshnong, Malki	Overflow to the drain

ANNEXURE R/7

The Shillong Municipal Board in its continuing effort to rejuvenate the River Wahumkhrah and Umshyrpi is planning to have a monthly programme schedule which shall be work out in consultation with the Stakeholders i.e. the Dorbar Shnongs, Women Group, Youth Groups, Church Leaders and Environment Lover Groups. The Programme schedule for the month of March is as per the table below:

Community Participation Programme Schedule: Waste Water

SN	Programme	Date	Time	Venue
1	Awareness Cum Planning Meeting with Leaders of Malki Dorbar Shong	20 th March 2023	6:00 PM	Community Hall, Malki Khliehshnong
2	Awareness Cum Planning Meeting with Leaders of Cleve Colony and Risa Colony Dorbar Shnong.	22 nd March 2023	6:00 PM	Community Hall, Cleve Colony
3	Inspection on waste water outlet from Household along Drains, With Leaders of Malki Dorbar Shnong	23 rd March 2023	8:00 AM	Mission Compound Malki - Malki Gound
4	Inspection on waste water outlet from Household along Drains, With Leaders of Malki Dorbar Shnong.	24 th March 2023	8:30 AM	Malki Khliehshnong - Law College
5	Awareness Cum Road Show by the Students of IIPS and Martin Luther Christian University (Interns Under SMB) in 5 strategic Location of Malki	25 th March 2023	8:00 AM	Malki
6	Inspection on waste water outlet from Household along Drains, With Leaders of Malki Dorbar Shnong	27 th March 2023	8:00 AM	Malki Grund - Crinoline Pool, Seven Set Annex
7	Inspection on waste water outlet from Household along Drains, With Leaders of Malki Dorbar Shnong	28 th March 2023	9:00 AM	Malki Law College - Malki Ground
8	Inspection on waste water outlet from Household along Drains, With Leaders of Risa Colony & Cleve Colony Dorbar Shnong	29 th March 2023	8:00 AM	Risa Colony - RBI Junction, Cleve Colony
9	Inspection on waste water outlet from Household along Drains, With Leaders of Cleve Colony Dorbar Shnong	30 th March 2023	8:00 AM	RBI Junction, Cleve Colony - Income Tax Office Malki
10	Awareness Cum Training Programme for the residents of Cleve Colony & Risa Colony Dorbar Dorbar Shnong	1 st April 2023	9:00 AM	Community Hall, Cleve Colony
11	Awareness Cum Training Programme for the residents of Malki Khliehshnong	3 rd April 2023	6:00 PM	Community Hall Malki Khliehshnong
12	Awareness Cum Training Programme for the residents of Malki Dorbar Shnong (Dhankheti, Chinapatty)	5 th April 2023	6:00 PM	Football Ground Malki

13	Awareness Cum Training Programme for the residents of Malki Dorbar Shnong (Mission Compound, Pdengshnong)	6 th April 2023	6:00 PM	Risa Colony - Income Tax Office Malki
14	River Cleaning Drive By Shillong Municipal Board in Collaboration with Seng Samla Malki Dorbar Shnong	22 nd April 2023	8:00 AM - 1:00 PM	Malki Dorbar Shnong
15	River Cleaning Drive By Shillong Municipal Board in Collaboration with Cleve Colony & Risa Colony Dorbar Shnong	22 nd April 2023	8:00 AM - 1:00 PM	Cleve Colony and Risa Colony Dorbar Shnongs

SMB/March/2023

OFFICE OF THE EXECUTIVE COMMITTEE
KHASI HILLS AUTONOMOUS DISTRICT COUNCIL,
SHILLONG

ANNEXURE R/8

NO.DC.XXXVII/23/2023/6

Dated Shillong the ___ March, 2023.

To,

.....
.....
.....

Subject: - Hon'ble NGT Order Dt.22.11.2022 in OA No.192/2022 In re: News item published in the Shillong Times Dt.23.02.2023 titled "Poison flowing in Shillong Rivers: Water Quality Index.

With reference to the subject cited above, I am to inform you that as per the Hon'ble NGT vide Order Dt.22.11.2022 and in view of the newspaper caption in the Shillong Times Dt.23.02.2022 title 'Poison flowing in Shillong Rivers', you are hereby requested to direct the residents within your locality not to discharge untreated waste, raw fecal matter and garbage into the Wah Umkhrah and Wah Umshyrpi within the stretch falling under the jurisdiction of your locality.

Further, in order to comply with the Hon'ble NGT Order Dt.22.11.2022, strict action can be taken from your end to those residents who violates the same in accordance to the provision of Section 5 (vii) & (ix) of the Khasi Hills Autonomous District Council (Solid Waste Management) Act, 2020.

Enclosed herewith the NGT Order Dt.22.11.2020 and the Khasi Hills Autonomous District Council (Solid Waste Management) Act, 2020.

Yours faithfully,


Deputy Secretary to the Executive Committee,
&
Secretary,
Waste Management Cell,
Khasi Hills Autonomous District Council,
Shillong.

NO.DC.XXXVII/23/2023/6(a) / 103
Copy to: -

Dated Shillong the 13th March, 2023.

1. The Secretary to the Executive Committee, Khasi Hills Autonomous District Council, Shillong for favour of information.
2. Dr. Manjunath C, IFS, Secretary to the Government of Meghalaya, Forest & Environment Department for favour of information.


Deputy Secretary to the Executive Committee,
&
Secretary,
Waste Management Cell,
Khasi Hills Autonomous District Council,
Shillong.



ANNEXURE R/9

Telephones
6321 (Mily)
2223929 (Civil)
793001

No.SHG/4/SANIT/NGT/DE/ 211
Office of the Cantonment Board
13 Pine Walk Area, Shillong-

Dated: 15 March, 2023

To,

Dr. Manjunatha C, IFS
Secretary to the Government of Meghalaya
Forest and Environment Department
Shillong-793001

SUB: Hon'ble NGT order dated 22.11.2022 in O.A No. 192/2022 In re: News items published in the Shillong Times dated 23.02.2022 titled "Poison flowing in Shillong rivers: Water Quality Index".

Sir/Madam,

Reference Forest and Environment letter No. ENV/8/97/631 dated 22.02.2023 received in this office on the 06.03.2023.

It is submitted that the action taken report as asked for vide above referred letter is attached alongwith the photograph for your further necessary action please.

(Ayush Maurya), IDES
Chief Executive Officer,
Shillong Cantonment

Encl: As above

ACTION TAKEN REPORT

Reference Forest and Environment Department, Govt of Meghalaya letter No. ENV/8/97/631 dated 22.02.2023 on the subject "*Poison flowing in Shillong rivers: Water quality index*" received in this office on 06.03.2023.

With regards to Para 2 of the ibid letter, it is to state here that each households in the civil areas of Cantonment has their own septic tank and also the civil population of the Cantonment areas have access to the Public Group Latrine. Hence, no such fecal matter is being discharge into the river. Also, the Shillong Cantonment has been declared as Open Defecation Free by the Quality Council of India since 14th December 2014.

On 10.03.2023 the Chief Executive Officer, Shillong Cantonment Board accompanied by the Sanitation staff and Sanitary Jamadars had conducted the inspection of the river, where it is found out that the street vendors, hawkers and shop keepers alongside the bridge (outside the jurisdiction of the Shillong Cantonment) are throwing their waste products near the river and accordingly warning has been given to all street vendors, hawkers and shop keepers not to indulge themselves in throwing garbage or any substances polluting the river, also it is found out that huge tree logs are lying across the river bed causing a blockage for normal flowing of water and results in accumulation of garbage alongside the fallen tree logs.

Subsequently, on the 11.03.2023 to 15.03.2023 cleaning drive inside the rivers has been carried out (Photograph enclosed), also the office has engaged the earth moving machines (JCB) to remove the huge tree logs and other unwanted substances from the river.

It is also pertinent to state here that the Shillong Cantonment Board ward election are due on 30.04.2023, as such the model code of conduct has been enforced w.e.f 28.02.2023 for which water treatment project has been held up and can only be undertaken after the declarations of results.

Lastly, the Shillong Cantonment Board from time to time has been given various awareness programs for sensitizing the general public on cleanliness and hygiene. Waste segregation, ban on single use plastic and to discourage people from dumping garbage in and around Cantonment, where the office has station Guards in vulnerable areas of Cantonment.



(Ayush Maurya), IDES

Chief Executive Officer

Shillong Cantonment Board

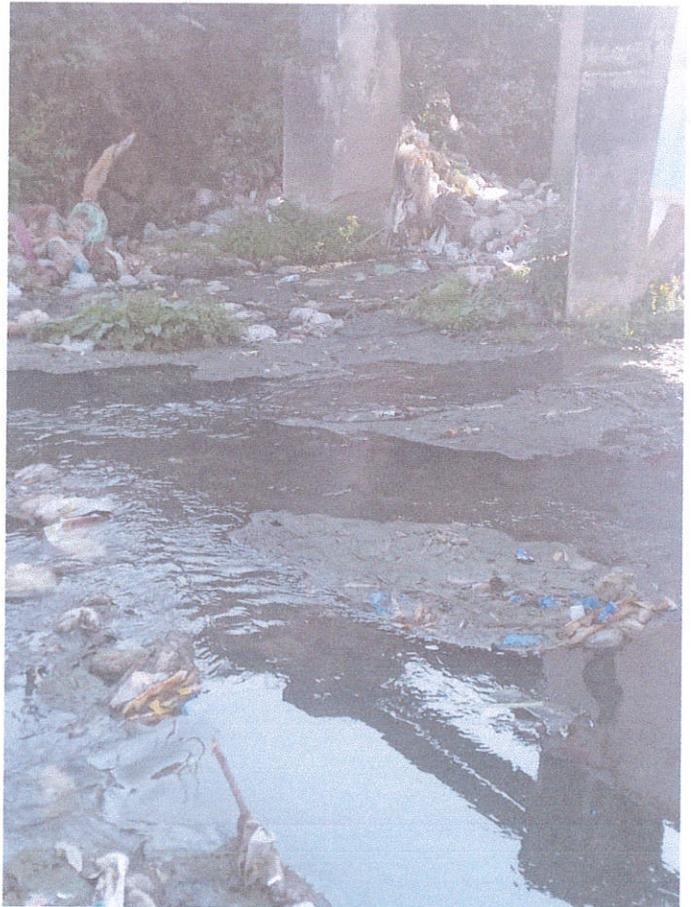
Dated: 15 March, 2023

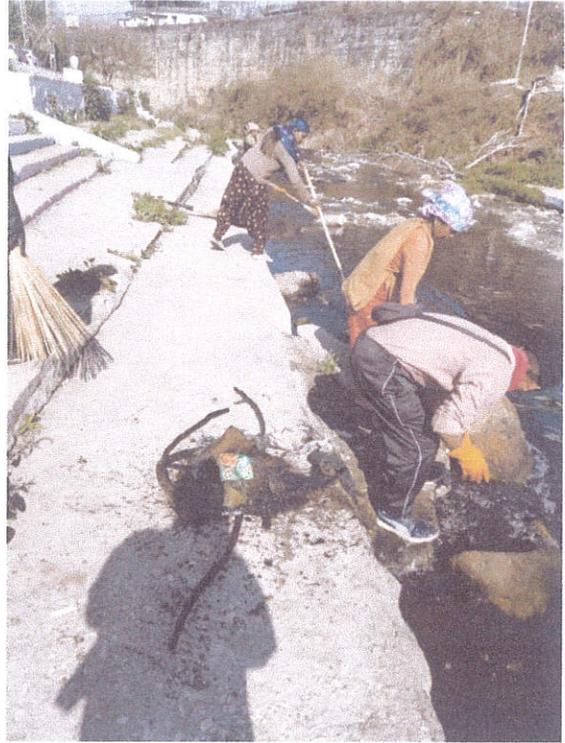
PHOTOGRAPH FOR CLEANING DRIVE ON THE 11.03.2023 TO 15.03.2023

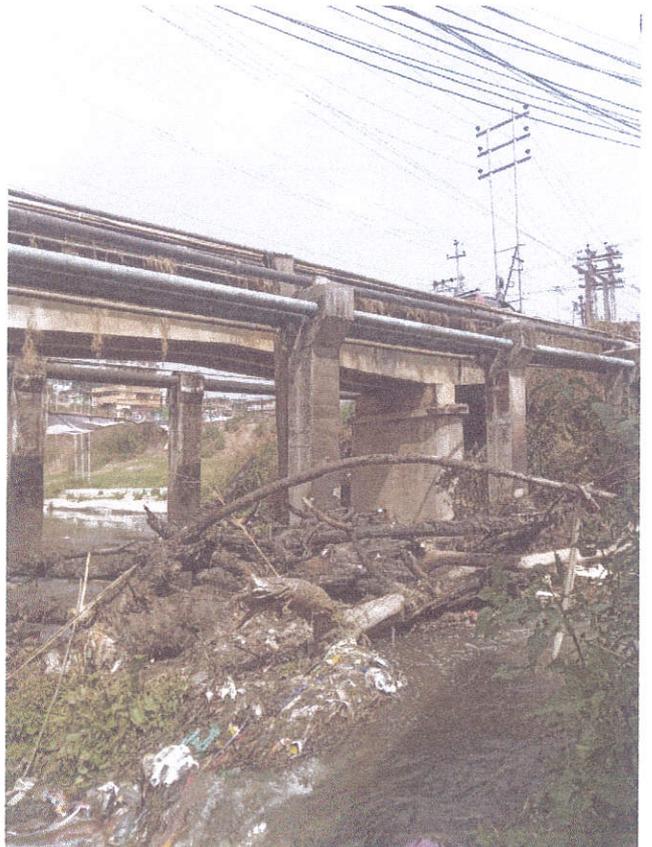
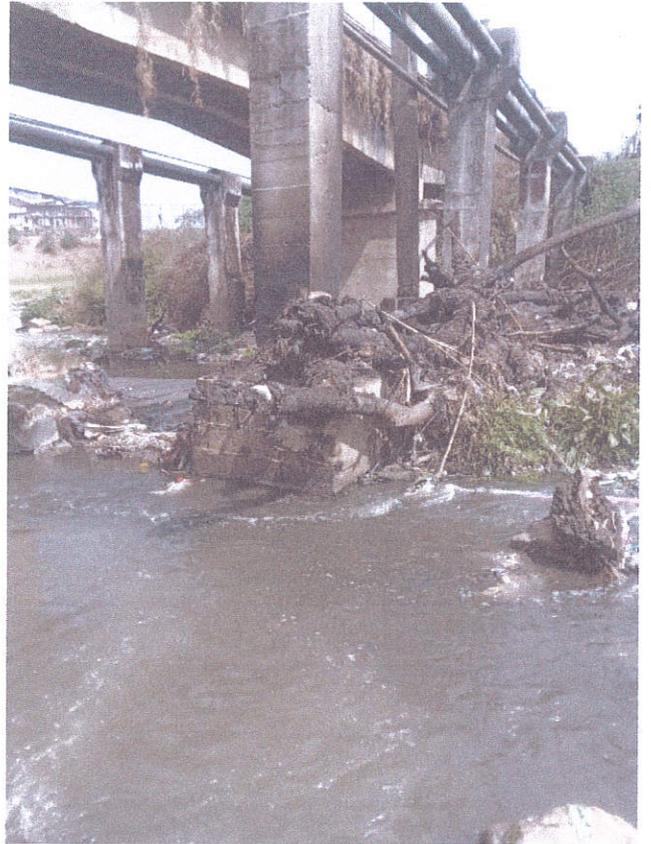


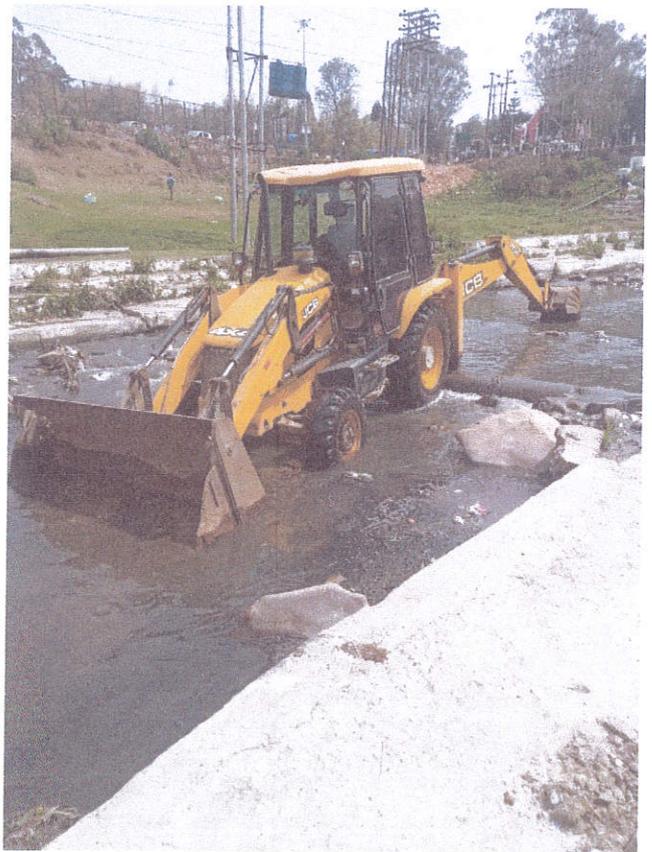


TREE LOGS LYING ACROSS THE RIVER











**SWACHH BHARAT MISSION 2.0 (URBAN)
Meghalaya Action Plan**

Swachh Bharat Mission 2.0 (U) budget allocation as per the guidelines was worked out as a State Action Plans to be implemented by the 10 ULBs in Meghalaya under the supervision and guidance from the State Mission Directorate and the Programme Management Unit: PMU which was created to support the State Mission Directorate in implementing SBM 2.0(U). Meghalaya approach following the SBM 2.0 (U) guidelines is to bring much needed transformation in Waste Management i.e. Solid Waste Management and Used Water Management with the technology and innovative and budget allocation the mission implementation shall reduce the gap in Waste Management of Urban Towns of Meghalaya.

The SBM 2.0 (U) Budget Allocation and fund released for Waste Management is as following table below:

FUND ALLOCATION				
SN	Particulars	Central Share In Cr	State Share In Cr	Total Budget In Cr
1	Used water Management	40.80	4.50	45.30
2	Solid Waste Management	16.80	1.87	18.67
	Total Budget	57.6	6.37	63.97
FUND RELEASE As per SBM 2.0 (U) Guideline				
SN	PARTICULAR	Central Share In Cr	State Share In Cr	Total Budget In Cr
USED WATER MANAGEMENT				
1	1st Installment 40% of the Budget Allocation	16.32	1.80	18.12
2	2nd Installment 40% (after Submitting the Utilization Certificate of the 1st installment	16.32	1.80	18.12
3	3rd Installment 20% (after submitting the Utilization Certification of the 2nd installment)	8.16	0.90	9.06
	Total Budget	40.80	4.50	45.30
SOLID WASTE MANAGEMENT				
1	1st Installment 40% of the Budget Allocation	6.72	0.75	7.47
2	2nd Installment 40% (after Submitting the Utilization Certificate of the 40% of the 1st installment	6.72	0.75	7.47
3	3rd Installment 20% (after submitting the Utilization Certification the 2nd installment)	3.36	0.37	3.73
	Total Budget	16.80	1.87	18.67
TOTAL BUDGET (UWM=SWM)		57.60	6.37	63.97

**SWACHH BHARAT MISSION 2.0 (U)
STATE ACTION PLANS**

The State Action Plan was prepared by the Programme Management Unit which was followed as per the views, comments and advised by the experts from the Ministry/CPHEEO and in consultations with the Technical Assistants of the ULBs in Meghalaya. And following the SBM 2.0 (U) guidelines the target to achieve the State Action Plans was by 2026.

SOLID WASTE MANAGEMENT:

SN	Particulars	Quantity	Total Capacity	Estimated Cost in Cr	Targets
1	Wet Waste Compost Plant	7	32.5 TPD	3.73	2026
2	Dry Waste, MRF (WRC)	19	57 TPD	4.97	2026
3	Sanitary Landfill	1	-	2.11	2026
4	Dumpsite Remediation	1	143000 T	7.87	2026
		TOTAL		18.68	

USED WATER WASTE MANAGEMENT:

SN	Particulars	Quantity	Estimated Cost in Cr	Targets
1	Procurement of Cesspool	8	1.7	2026
2	I & D Infrastructure	23 KM	11.5	2026
3	Treatment System STPs (70% population, 8 nos of STPs)	21.5 MLD	32.25	2026
	TOTAL		45.45	

PMU:SBM-Meghalaya

**GOVERNMENT OF MEGHALAYA
FORESTS AND ENVIRONMENT DEPARTMENT**

ANNEXURE R/11

No. FOR/ CC/8/2019/Vol-I/2283

Dated Shillong the 22nd December, 2022

From: Dr. Manjunatha C, IFS
Secretary to the Govt. of Meghalaya.
Forests and Environment Department

To: The Registrar General
Judicial Section
National Green Tribunal Principal Bench
New Delhi

Sub: Commitment of Rs. 109.00 Crore funds for undertaking Solid Waste and Liquid Waste Management in the State of Meghalaya

Sir,

With reference to the above cited subject, pursuant to the interaction of the Chief Secretary to the Government of Meghalaya with the Hon'ble National Green Tribunal, Principal Bench New Delhi in the matter of O.A. No.606/2018: "Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental issues" which was heard today i.e. 22nd December, 2022, the State Government undertakes to commit a sum of Rs. 109.00 crores which is already allocated during financial year 2022-23 and are ring fenced to meet the expenditure required on account of the gap in Liquid and Solid Waste Management in Meghalaya.

This issues with the approval of the Chief Secretary to the Government of Meghalaya.

Yours faithfully,



(Dr. Manjunatha C, IFS)
Secretary to the Government of Meghalaya
Forests and Environment Department

Secretary
to the Govt. of Meghalaya
Forest & Environment Department